complete summary of the recommendations available in the Parliament Library.

Non-Payment of Allowances to Postal Employees of Dighi

1209. SHRI SYED SHAHEDUL-LAH: Will the Minister of COMMU-NICATIONS be pleased to state:

(a) whether h_{i_s} attention has been drawn towards the complaints made by the postal employees working in Dighi camp post Jregarding non-receiving of the house rent allowance and city compensatory (Maharashtra allowance) for the period 1973—78; and

(b) if so, what are the details in this regard and what $step_s$ have been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICA-TIONS (SHRI YOGENDRA MAK-WANA): (a) and (b) The postal employees working at Dighi camp Post Office had represented for grant of City Compensatory Allowance to them for the period from 1-11-73 to 31-10-78.

The case for grant of City Compensatory' allowance to the Postal Staff at Dighi Camp for the period 1-11-73 to 31-10-78 was examined in consultation with Ministry of Finance but this was not found admissible. City compensatory allowance to P and T employees at Dighi Camp is, however, being paid with effect from 1-11-78 at Pune rates as a special case.

The benefit of House rent allowance was allowed to the Postal Employees during the period 1-11-73 to 31-10-78 and HRA continues to be paid even at present.

Voting- rights ofi- elementarvL school teachers in Teacher's constituencies in State Legislative Councils

1210. SHRI BHOLA PRASAD: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that teachers of elementary schools do not have right to vote at the elections *to* the Legislative Council from Techers' constituencies;

(b) whether it is also a fact that several national and State organisations of teachers have been demanding the voting right for the elementary school teachers; and

(c) if so, what action has been taken in this regard?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (c) Under article 171(3) read with section 27(3) (b) of the Representation of the People Act, 1950, of the total number of members of the Legislative Council of a State as nearly as may be one-twelfth shall be elected by an electorate consisting of persons who have, for at least three years, been engaged in teaching in such educational institutions within the State, not lower in standard than that of a secondary school. Repsesentations have been received from certain quarters demanding extension of such functional representation to the teachers at the primary school level also. The matter is under consideration

Expansion of Delhi Telephone Net-Work

1211. SHRI DHARAM CHAND JAIN: Will the Minister of COMMU-NICATIONS be pleased to state the details of the expansion and replacement work proposed to be undertaken in the telephone net-work in the Capital in the next few years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICA-TIONS (SHRI YOGENDRA MAK-WANA) : The details of expansion and replacement programme proposed to be undertaken for Delhi Telephone Net-work in the next few years are a_s below: —